(iii) Third Report on Demands for Grants (2024-25) pertaining to the Ministry of Steel.

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI HARSH MAHAJAN (Himachal Pradesh): Sir, I lay on the Table, a copy (in English and Hindi) of the Statement showing Final Action-Taken by the Government on observations/recommendations contained in the Fortieth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Energy on Action-Taken by the Government on observations/recommendations contained in the Thirty-Fifth Report (Seventeenth Lok Sabha) of the Committee on 'Demands for Grants (2023-24) pertaining to the Ministry of Power'.

MOTION FOR ELECTION TO THE COUNCIL ESTABLISHED UNDER SECTION 31(1) OF THE INSTITUTES OF TECHNOLOGY ACT, 1961

शिक्षा मंत्री (श्री धर्मेंद्र प्रधान): महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँ :—

"कि प्रौद्योगिकी संस्थान अधिनियम, 1961 (1961 का संख्यांक 59) की धारा 32 की उप-धारा (1) के साथ पठित धारा 31 की उप-धारा (2) के खंड (ट) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को उक्त अधिनियम की धारा 31 की उप-धारा (1) के अधीन स्थापित भारतीय प्रौद्योगिकी संस्थान की परिषद् का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।"

The question was put and the motion was adopted.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Hon. Members, I have received five notices under Rule 267. ...(*Interruptions*)...

श्री जयराम रमेश (कर्नाटक): सर, किसान का मामला है। ...(**व्यवधान**)...